



IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH
COURT NO. 1

ITEM No.2

IA 65 of 2022 in TP 158 of 2019 [CP(IB) 653 of 2019]

Proceedings under Section 9 IBC

IN THE MATTER OF:

Velji Doshabhai & Sons Pvt Ltd
V/s
Taneja Iron & Steel Co Ltd

.....Applicant

.....Respondent

Order delivered on 22/09/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh Hon'ble Member(T)

PRESENT:

For the IRP : Ld. Mr. Ketan S. Dand a.w. Ld. Ms. Aarti
Sonawane (online)
For the Respondent :

ORDER

IA 65 of 2022

This application is filed by the IRP for withdrawal of the main matter i.e. **CP(IB) 653 of 2019** on the ground that settlement between the original operational creditor and the original corporate debtor.

We heard the IRP.

IRP submitted that CoC is not formed. Since, the parties have settled the dispute.

Permission to withdraw the main matter is granted.

The corporate debtor is released from all the rigours of the CIRP.

With these directions, **IA 65 of 2022** stands allowed and disposed of and the main matter i.e. **CP(IB) 653 of 2019** stands withdrawn and disposed of.

-Sd-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

Braj Mohan

-Sd-

DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)